

Central Administrative Tribunal
Patna Bench, Patna.
 [Circuit Bench at Ranchi]

O.A 51/1058/2018

Date of Order:- 19.12.2018

C O R A M

Hon'ble Shri J. V. Bhairava, Member [J]
HON'BLE MR. PRADEEP KUMAR, MEMBER [A]

Binod Kumar, S/o Late Kesho Lall, resident of Village-Chuna Bhatta, Near Madhukam Road No. 05, P.O.-Ranchi GPO, P.S.-Sukhdeo Nagar, District- Ranchi, Jharkhand.

....Applicant

By Advocate : Shri L.D. Ram.

Vs.

1. The Union of India represented through the Director General of Posts cum the Secretary, Department of Post, Dak Bhawan, New Delhi, PO & PS-Sansad Marg, District-New Delhi-110001.
2. The chief Postmaster General, Jharkhand Circle, Meghdoot Bhawan, Doranda, P.O.-Campus, PO & PS-Doranda, District-Ranchi-834002.
3. The Director of Postal Service, Office of the CPMG, Jharkhand Circle, Meghdoot Bhawan, Doranda, P.O.-Campus, PO & PS- Doranda, District-Ranchi-834002.
4. The Dy. Director of Postal Assistants, Jharkhand Circle, Kanke, 1st Floor, P.O.-Building, PO & PS-Kanke, District-Ranchi, PIN-834008, Jharkhand.
5. The Senior Superintendent of Post, Ranchi division, Jharkhand Circle, PO-Ranchi GPO, PS-Sadar, district-Ranchi-834002 (Jharkhand).
6. The Senior Postmaster, Doranda, PO& PS-Doranda, district- ranchi-834001 (Jharkhand).

..... Respondents.

By Advocate : Smt. Babita Bharti.

O R D E R (ORAL)

Per J.V. Bairavia, M [J] :- Heard both the parties.

In the instant OA, the applicant has contended that he was

selected and appointed as Group 'D' in Postal Department and he joined his duty on 20.06.1985 in Ranchi under Jharkhand Circle. He has passed departmental examination for promotion to the post of Postal Assistant cadre in the year 1990 and joined as Postal Assistant on 01.06.1990. On attaining the age of superannuation on 31.01.2018, he retired from service as Postal Assistant. It is also contended that there is no departmental or criminal proceeding pending against him. It is stated that during service, he had received financial upgradation after completion of 16 years regular service. The said benefit was granted in the month of June 2006 and, thereafter, he had received the MACP in Grade Pay of Rs. 4200/- on 03.08.2010 in Postal Assistant cadre. Subsequently, he retired on 31.01.2018. However, till date, the respondents has not finalized his retiral benefits including computation of pension. Therefore, he has submitted his representation dated 31.08.2018 (Annexure A/1) and requested the concerned authority and requested that his pension case be finalized with 40% commutation of pension with other retiral benefit expeditiously. He has also stated in the representation that when he had contacted with the concerned office, it was brought to the notice of the applicant that 3rd MACP dated 03.08.2010 was wrongly given to him hence, the same will be shifted later on and excess paid salary may be recovered. However, the said issue has

also not finalized till date, therefore, he has requested to settle his retiral benefits.

2. On the other hand, learned counsel Smt Babita Bharti submits that respondents will consider his representation and finalize his retiral dues expeditiously.

3. Considering the factual matrix of the present case and the submission made by the parties, respondent no. 4 is directed to consider the representation of the applicant and settle his claim of retiral dues within three months from the date of receipt of a copy of this order.

4. In view of the above direction, the OA is disposed of at the admission stage itself.

[Pradeep Kumar]
Member (A)

[J. V. Bhairavia]
Member (J)

Pkl/

